

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF UNITED CHLORO-PARAFFINS PRIVATE LIMITED
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the United Chloro-Paraffins Private Limited on 12th October, 2018.

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	United Chloro-Paraffins Private Limited
2. Date of Incorporation of Corporate Debtor	25th July, 2003
3. Authority under which Corporate Debtor is incorporated / registered	Ministry of Corporate Affairs, Registrar of Companies (ROC) West Bengal Under Companies Act, 1956
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U24119WB2003PTC096643
5. Address of the registered office and principal office (if any) of Corporate Debtor	32, Chowringhee Road, Om Tower, Room No. 907, 9th Floor, Kolkata-700071, West Bengal.
6. Insolvency commencement date in respect of Corporate Debtor	12th October, 2018 (As per the order of NCLT dated 12th October, 2018 in C.P./IB 898/KB 2018)
7. Estimated date of closure of insolvency resolution process	9th April, 2019
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. S.V. Ramani Reg. No. IBBI/IPA-002/IP-N00530/2017-2018/11692
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: 50, Lake Temple Road (2nd Floor), Kolkata-700029. Email.: ramanisv56@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: Anandlok, 227 A.J.C Bose Road, Room No. 207, Kolkata-700020, West Bengal. Email.: ramanisv56@gmail.com
11. Last date for submission of claims	25th October, 2018
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink: http://www.ibbi.gov.in/downloadform.html (b) Physical Address : Not Applicable

The creditors of **United Chloro-Paraffins Private Limited**, are hereby called upon to submit their claims with proof on or before **25th October, 2018** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 12th October, 2018
Place : Kolkata

Sd-
S.V. Ramani
(Interim Resolution Professional)